

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.303

IA-4150/2021 IA-1614/2023 IA-3466/2023 IA-1590/2023 IA-2763/2023 IA-
2670/2023 Ivn.P-59/2023 IA-4591/2023 IA-1817/2023
In
(IB)-1083(PB)/2018

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Ltd **APPLICANT/PETITIONER**
Vs.

Adel Landmarks Ltd **RESPONDENT**

SECTION

U/s 7 of IBC, 2016

Order delivered on 31.01.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Riju Mani Talukdar, Advocate in IA-1614/2023,
Mr. Sudhir Makkar, Sr. Advocate, Ms. Riya Thomas,
Ms. Manvi Jain, Advocates in IA-59/2023, Mr. Jay
Sawla, Sr. Advocate, Mr. Prabhat Kumar chaurasia,
Mr. Anirudh Jamwal, Mr. Yuganta Singh Chauhan,
Advocates in IA-2670/2023, Mr. Chitranshul Sinha,
Advocate in IA-2763/2023
Mr. Abhirup Das Gupta, Mr. Ishaan Duggal,
Advocates for ICICI Bank
Mr. Satendra Kumar Rai, Ms. Ruenika Dararia,
Advocates for IL&FS Financial Services Limited in CA-
4150/2021
Mr. Gaurav Mitra, Mr. Adit Singh, Mr. Yugank Goel,
Ms. Tanya Manglik, Advocates for Voltage Security
Solutions

For the RP : Mr. Sanjay Bhatt, Ms. Apoorva Chaudhary,
Advocates

For the Respondent : Mr. Sudhir Makkar, Sr. Advocate, Ms. Riya Thomas,
Ms. Manvi Jain, Advocates for R-2 in IA-2670/2023
and IA-2763/2023

ORDER

IA-4150/2021:-

In compliance with the order dated 19.12.2023, one of the CoC Member i.e. IL&FS Financial Services has filed an affidavit stating therein that they have paid an amount of Rs. 22,20,370/- with respect the outstanding amount due and payable to the security agency viz. M/s. Voltage Enforcement and Security Services Private Limited.

The remaining CoC Members have not appeared and not filed any affidavit. We direct the remaining CoC Members to comply with the directions given in the order dated 19.12.2023 within two weeks and file the compliance affidavit thereafter.

List the matter on **15.02.2024**.

IA-1590/2023 and IA-2670/2023:-

We have heard the submissions of Ld. Counsel appearing for the Resolution Professional in part.

List the matter for further arguments on **14.02.2024** and **15.02.2024** at 3:00 PM.

IA-2763/2023:-

Ld. Counsel appearing for the Applicant seeks liberty to place on record a copy of the letter dated 15.01.2024 received from Bhisham Infrastructure Private Limited. Liberty granted. He shall serve a copy the same to the other side.

List on **14.02.2024 and 15.02.2024**.

IA-1614/2023 IA-3466/2023:-

Heard Ld. Counsel appearing for the Applicant. Ld. Counsel appears for the Resolution Professional. It has been brought to our notice that in a similar IA i.e. IA-1848/2023 vide order dated 25.01.2024, this Tribunal has passed an order basing on the statement made by the Ld. Counsel for the Resolution Professional that a provision has been made in the Resolution Plan for consideration of claims of all home buyers who have either filed their claims or who have not filed any claims. The present application is **disposed of** in terms of the order dated 25.01.2024 passed in IA-1848/2023.

IA-4591/2023 IA-1817/2023:-

List on **15.02.2024**.

Ivn.P-59/2023:-

List on **14.02.2024** and **15.02.2024**.

-SD-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-SD-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)